THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) Section 135 of the Companies Act, 2013 deals with Corporate Social Responsibility (CSR). Under this Section every company having net worth of Rs. 500 crores or more or turnover of Rs. 1000 crores or more or net profit of rupees five crores or more during any financial year, shall constitute a CSR Committee to recommend its activities for discharging CSR in such a manner that the company would spend at least 2 per cent of its average net profits of the company made during the three immediately preceding financial years, in pursuance of its CSR policies. As Section 135 of the Act has not yet come into force, this Ministry has no information on the official estimated expenditure to be incurred by corporate sector on the CSR activities.

- (b) Draft rules on Corporate Social Responsibility (CSR) have been placed on the website of Ministry of Corporate Affairs and widely discussed with all the stakeholders including corporate sectors. Public Comments received including suggestions to include specific activities within the purview of CSR would be taken into account while finalizing the rules.
- (c) and (d) The companies will have latitude in designing project based CSR interventions within the framework of Schedule VII of the Act and the CSR policy of the company.

National Competition Policy

†1893. SHRI SHADILAL BATRA:

SHRI RAGHUNANDAN SHARMA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has implemented or proposes to implement the National Competition Policy, in order to achieve the highest sustainable standard of economic growth;
 - (b) if so, the details thereof;
 - whether India is an attractive destination for foreign investors;
- (d) if so, the details thereof along with the details of top three investors countries who have invested in the country; and

[†]Original notice of the question was received in Hindi.

(e) the steps taken/being taken by Government to achieve the required targets under the National Competition Policy?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) Sir, formulation of a National Competition Policy is under consideration of the Government.

- (c) and (d) The top three investing countries into India, as per the data supplied by Department of Industrial Policy & Promotion from April, 2000 to September, 2013 were Mauritius, Singapore and United Kingdom.
 - (e) Does not arise in view of (a) and (b) above.

Investigation of cartelization

1894. SHRI C. M. RAMESH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India (CCI) has investigated the issue of cartelization in various sectors such as pharmaceutical, cement, telecom etc.; and
 - (b) if so, the details thereof and the outcome of each investigation?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) The Competition Commission of India (CCI) have investigated cases alleging cartelization in cement and pharmaceutical sector but no such investigation has so far been ordered in telecom sector.

(b) CCI has probed two cases against Cement Manufacturing Companies *i.e.* case No.29/2010 filed in the Commission under Section 19 and Case No. RTPE 52/2006 transferred from erstwhile MRTP Commission under Section 66 of the Competition Act. The Commission in case No.29/2010 has imposed a penalty of Rs.6307.32 crores on 11 cement manufactures namely ACC, Ambuja Cement Ltd., Ultratech Cements, Grasim Cements now merged with Ultratech Cements, JK Cements, India Cements, Madras Cements, Century Cements, Binani Cements, Lafarge India and Jaypee Cements. In case No. RTPE 52/2006, the Commission has imposed a penalty of Rs.397.51 crores on Shree Cement Ltd.